## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB-371/ND/2017

In the matter of:

Mr. Anil Sharan, HUF

....PETITIONER

Vs.

**Tulsiani Constructions and** 

Developers (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Mayank Goel, Advocate

For the Respondent/Cor. Debtor

5.80

## ORDER

Learned Counsels for the parties are present. Based on the representation of the Ld. Counsel for the Corporate Debtor as well as the representation of the petitioner in relation to the amount due to be settled, it has been stated that the amount claimed by the petitioner/Financial Creditor will be paid by tomorrow (15.12.2017).

In view of above, post the matter on Monday, the 18<sup>th</sup> Dec. 2017

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.12.2017